

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II,
SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, dated the 23rd July, 2013

S.O. (E).- In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, the Uttarakhand State AIDS Control Society a body established by the Government of Uttarakhand in respect of the following specified income arising to the said Society, namely:-

- (a) amount received in the form of grants-in-aid from the Government of India; and
- (b) interest earned on grants-in-aid from the Government of India.

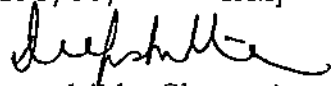
2. This notification shall be deemed to have been applied for the financial years 2011-2012 and 2012-2013 and shall be applicable for the financial years 2013-2014, 2014-2015 and 2015-2016.

3. The notification shall be effective subject to the following conditions, namely:-

- a) the Uttarakhand State AIDS Control Society does not engage in any commercial activity;
- b) the activities and the nature of the specified income of the Uttarakhand State AIDS Control Society remain unchanged throughout the financial year; and
- c) the Uttarakhand State AIDS Control Society files return of income in accordance with the provision of clause (g) of sub-section (4C) section 139 of the Income-tax Act, 1961.

4. The grants from various international development agencies shall be received and applied in accordance with the prevailing rules and regulations.

[Notification No. 55/2013 (F.No.196/88/2012-ITA.I)]


(Deepshikha Sharma)

Deputy Secretary to the Government of India

To,

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Se. Asst
L
29/7

[भारत के राजपत्र के भाग-II, खंड 3, उप-खंड (ii) में प्रकाशनार्थ]

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
(केन्द्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, दिनांक 23 जुलाई, 2013

का.आ. (अ) - आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 के खंड (46) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्र सरकार उत्तराखण्ड सरकार द्वारा स्थापित निकाय उत्तराखण्ड राज्य एड्स नियंत्रण संस्था की निम्नलिखित विनिर्दिष्ट आय के सम्बंध में उक्त खंड के उद्देशनार्थ एतद्वारा निम्न अधिसूचित करती है नामतः

(क) भारत सरकार से सहायता अनुदान के रूप में प्राप्त राशि; तथा

(ख) भारत सरकार से सहायता अनुदान पर अर्जित होने वाला ब्याज।

2. इस अधिसूचना को वित्त वर्ष 2011-2012 एवं 2012-13 पर लागू माना जाएगा तथा यह वित्त वर्ष 2013-14, 2014-15, एवं 2015-16 पर भी लागू होगी।

3. अधिसूचना निम्नलिखित शर्तों के अधीन प्रभावी होगी, नामतः

(क) उत्तराखण्ड राज्य एड्स नियंत्रण समिति किसी वाणिज्यिक गतिविधि में शामिल नहीं है;

(ख) उत्तराखण्ड राज्य एड्स नियंत्रण समिति की गतिविधियां एवं विनिर्दिष्ट आय की प्रकृति पूरे वित्त वर्ष के दौरान एक ही रहती है; तथा

(ग) उत्तराखण्ड राज्य एड्स नियंत्रण समिति, आयकर अधिनियम, 1961 की धारा 139 की उपधारा (4ग) के खण्ड (छ) के उपबंध के अनुसार अपनी आय की विवरणी दाखिल करती है।

4. विभिन्न अंतरराष्ट्रीय विकास अभिकरणों से आने वाली राशि उस समय मौजूद नियमों तथा विनियमों के अनुसार प्राप्त तथा लागू होगी।

[अधिसूचना सं. JS72013 (फा.सं. 196/88/2012-आई टी ए-1)]

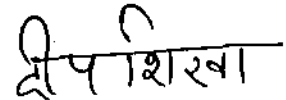
सेवा में,

प्रबंधक,

भारत सरकार मुद्रणालय,

रिंग रोड, मायापुरी औद्योगिक क्षेत्र,

(राजौरी गार्डन के पास), नई दिल्ली।



(दीपशिखा शर्मा)

उप सचिव, भारत सरकार